

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:789

ANSWERED ON:24.11.2009

DOWRY DEATHS

Ramasubbu Shri S.,Sugavanam Shri E.G.,Swamygowda Shri N Cheluvarya Swamy

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether cases of dowry deaths are on the rise in the country;
- (b) if so, the total number of such cases registered during each of the last three years, State-wise;
- (c) the total number of accused persons arrested and action taken against them during the said period, State-wise;
- (d) whether any stringent steps are being taken to prevent the recurrence of such incidents in future;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) & (b): A total of 6787 7618 and 8093 cases of dowry death (Section 304B IPC) were registered during 2005, 2006 and 2007 respectively. The State/UT-wise details of cases registered under dowry death (Section 304 B IPC) during 2005-2007 are enclosed at Annexure-I total of 7896 and 4852 cases of dowry deaths have been reported during the year 2008 and 2009 as per the provisional crime statistics available with National Crime Records Bureau (Annexure-II).

(c): The State/UT-wise number of cases of arrested and convicted persons under Section 304B IPC dealing with dowry death during 2005-2007 are available at Annexure-I

(d) to (f): The Union Government attaches highest importance to the matter of prevention of crime against women, including crime of dowry death, and has enacted important legislations such as Protection of Women from Domestic Violence Act, 2005, Dowry Prohibition Act 1961 to provide protection and legal remedies to women. As per Seventh Schedule, 'Police' and 'Public Order' being State subjects under the Constitution, the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women, lies with the State Governments. Government of India has been advising all the State Governments/UT Administrations from time to time to give more focused attention to the administration of criminal justice system with emphasis on prevention and control of crime against women. In this regard, a detailed advisory dated 4th September, 2009 has been sent to all States/UT Governments wherein States have been directed to take comprehensive review of the effectiveness of the machinery in tackling the problem of violence against women, and to take appropriate measures aimed at increasing the responsiveness of the law and order machinery. The comprehensive advisory has enumerated various steps for improving effectiveness of the machinery in tackling atrocities against women.